



2026:AHC:129457

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19710 of 2026

Arjun Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Tripurari Pal
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime no.59 of 2025, under Sections 80(2), 85, 115(2), 352 BNS and Section 3/4 D.P. Act, Police Station Usawan, District Budaun.
3. Learned counsel for the applicant states that the applicant has been falsely implicated in the present case. The allegation against the applicant and the other accused is that they had pushed the daughter of the informant from the roof of the house, which resulted in injuries and ultimately caused her death. Learned counsel for the applicant contends that the applicant is in jail since 19.04.2025. The applicant is the husband of the deceased. The informant in his cross examination before the concerned Court has not supported the prosecution version and has denied any harassment or cruelty in relation to any demand of dowry.
4. Learned AGA has opposed the prayer for bail and has contended that PW2, who is the uncle of the deceased has supported the prosecution version. He has further contended that there is a presumption against the applicant and the deceased has been done to death within one year of marriage.
5. I have considered the submissions made by Learned counsels for the

parties.

6. The applicant is in jail since 19.04.2025. The informant, who is the father of the deceased in his cross examination recorded before the Court has resiled from the prosecution version. It appears that primary witnesses of fact have already been examined before the Trial Court. There is no likelihood of the applicant now tampering with the evidence or intimidating witnesses.

7. Taking into account the entire facts and circumstances of the case, the period of detention of the applicant, as also the fact that the trial against the applicant is not likely to conclude in the near future, prima facie I am of the opinion that the applicant deserves to be enlarged on bail.

8. The bail application is ***allowed***.

9. Let the accused-applicant, **Arjun Yadav**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

(i) The applicant will not tamper with the evidence.

(ii) The applicant will not indulge in any criminal activity.

(iii) The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

(iv) The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the court concerned will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 29, 2026

A. Pandey